

Ex.No. 88/08

New No. 1625/19

22.06.2020

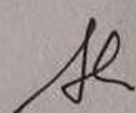
Case is taken up at 11:00 AM through video conferencing.

Present : None for decree holders.

Mr. Ram Kumar, Ld. Counsel for judgment debtor no. 1.

Mr. Sanjay Poddar, Ld. Senior Advocate with Ms. Pooja Kalra, Ld.
Counsels for the judgment debtor no.2.

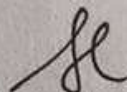
1. Despite waiting from 11:00 AM till 11:22 AM, no one has appeared on behalf of the decree holders.
2. Mr. Sanjay Poddar, Ld. Senior Counsel for the judgment debtor no.2 submits that he has telephoned Mr. Arvind Bhatt, one of the Counsels for the decree holders. However, his mobile phone is switched off.
3. The Ahlmad has submitted to the Court by sending an e-mail that the notice issued in pursuance of the order passed on the last date of hearing and copy of the said order were served upon Mr. D.S. Khatri, Ld. Counsel for the decree holders on WhatsApp at his mobile number available on record. He has further submitted that he had also spoken to Mr. D.S. Khatri on his mobile number and had requested for his e-mail address so that he can serve the notice and copy of the order even on e-mail. However, Mr. D.S. Khatri did not provide his e-mail address and stated that he will take instructions from his senior before providing his e-mail address. The Ahlmad has submitted that thereafter the said Ld. Counsel for the decree holders did not attend his phone calls.
4. Today, from around 10:20 AM till 11:00 AM, ten e-mails have been received



at the e-mail address of the Court. These e-mails have been sent by one Mr. Vaibhav Singh who claims to be a family member of the decree holders. The following attachments have been sent alongwith the ten emails:-

- i. Application under Section 151 CPC for the extension of time.
- ii. Affidavit by way of evidence of Mr. Vaibhav Singh.
- iii. Satellite image of an area.
- iv. Photographs
- v. Document on annual escalation of rent as per High Court judgments
- vi. List of documents alongwith documents
- vii. Excerpts from judgments
- viii. Copy of rent deeds
- ix. Copy of rent deeds
- x. Copy of rent deeds

5. Ms. Pooja Kalra, Ld. Counsel for judgment debtor no. 2 has submitted that she has also received the aforementioned application, affidavit and documents at her e-mail address.
6. However, Mr. Ram Kumar, Ld. Counsel for judgment debtor no. 1 submits that he has not received any e-mail supplying him copy of the aforementioned application, affidavit and documents, even though his e-mail address is already with the decree holders.
7. As no one is present on behalf of the decree holders, matter is adjourned to 25.06.2020 at 12:30 PM. The case will again be taken up through video conferencing. The Ahlmad is directed to send the copy of this order to the Ld. Counsels for the parties on WhatsApp and e-mail. He shall also provide the details required by them for joining court proceedings through video conference on the next date of hearing.


(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.06.2020

M.No. 47/19

New No. 751/20

22.06.2020

Case is taken up at 11:00 AM through video conferencing.

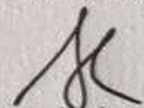
Present : None for decree holders.

Mr. Ram Kumar, Ld. Counsel for judgment debtor no. 1.

Mr. Sanjay Poddar, Ld. Senior Advocate with Ms. Pooja Kalra, Ld.

Counsels for the judgment debtor no.2

To come up alongwith connected case on 25.06.2020 at 12:30 PM.


(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.06.2020

E. No.126/19

New No.677/19

22.06.2020

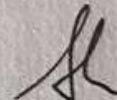
File was not taken up on 23.04.2020 in view of order bearing no. 7225-7305/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 15.04.2020 passed by the Ld. District & Sessions Judge (HQ) and the case was adjourned to 22.06.2020.

File is taken up today in view of the order bearing no. 11598-11728/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 14.06.2020 passed by the Ld. District & Sessions Judge (HQ).

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 17.10.2020.



(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.06.2020

E. No.183/19

New No.829/19

22.06.2020

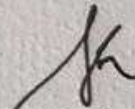
File was not taken up on 23.04.2020 in view of order bearing no. 7225-7305/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 15.04.2020 passed by the Ld. District & Sessions Judge (HQ) and the case was adjourned to 22.06.2020.

File is taken up today in view of the order bearing no. 11598-11728/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 14.06.2020 passed by the Ld. District & Sessions Judge (HQ).

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 17.10.2020.



(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.06.2020

E. No.185/19

New No.831/19

22.06.2020

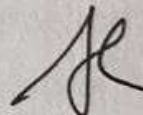
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(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.06.2020

E. No.184/19

New No.830/19

22.06.2020

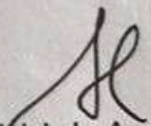
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Present: None.

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(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.06.2020